

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 07.12.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No.239/9/HDB/2017
NAME OF THE COMPANY	Chiral Bio Sciences Ltd
NAME OF THE PETITIONER(S)	Mylan Laboratories Ltd
NAME OF THE RESPONDENT(S)	Chiral Bio Sciences Ltd
UNDER SECTION	Sec 9 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
B. Saroj	Advocate	inbox@vakilsassociated.com	Saroj
Kajal Kumari	Advocate	9908060875	Kajal

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
G. Bhupesh d/o. R. Raghurandan Rao	Advocate	99666 22805	

Heard Ms.Saroj, along with Ms.Kajal Kumari, learned counsels for the Petitioner and Mr.G.Bhupesh, learned counsel for the Respondent.

Mr.Bhupesh, learned counsel submits that the issue is still under consultation to settle with the other party, and thus he requested one more weeks' time. Ms.B.Saroj, learned counsel has strongly opposed the adjournment on the ground that though the case was settled before the Hon'ble High Court at Hyderabad for the State of Telangana and for the State of Andhra Pradesh, and that they are misusing judiciary process, without showing any sincerity in settling the matter. Since the matter is being listed from 27.10.2017, granted as a last chance, one weeks' time, and learned counsel for the respondent is directed to submit their concrete proposals before 11.12.2017. Post the case on 15.12.2017.



Member (Technical)



Member (Judicial)